

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

Q
3
B.A. No. 2062/94
MA-1043, 1809/94 in
OA. No-834/94

New Delhi, dated the 18th May, 1995

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri M.G. Raghunath and others
(as mentioned in Memo.of appearance)

... Applicants

(By Advocate Shri Jog Singh)

Vs.

1. Union of India through the
Secretary,
Ministry of Information and Broadcasting
New Delhi
2. The Director General, Doordarshan,
New Delhi
3. Doordarshan Cameramen's Welfare Asso.
(Regd) through its President New Delhi

... Respondents

(By Advocate Shri P.H. Ramchandani, Sr. Counsel
for respondents 1 and 3)

(Shri Krishan, respondent No.3 present in
person)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

In this application, Shri M.G. Raghunath and
others, all claiming to work as Video Executive Cameramen
Grade-I and Cameramen Grade-II in various Doordarshan
Kendras located across the country, have sought a
direction to fix their seniority above their counterparts,
who they allege do not possess the minimum prescribed
qualifications.

2. Respondent No.3 had filed MA 2062/94 alleging that the signatures of some of the applicants in the OA was doubtful, and on the previous date (31.3.1995) applicants counsel Shri S.K.Sinha had sought time to file a reply to the allegation. The case was posted for today, when applicants counsel Shri Jog Singh appeared and conceded that there was substance in the allegation that the signatures of many of the applicants in the OA was doubtful. He accordingly prayed to be allowed to withdraw the OA with permission to file a fresh one.

3. A member from the Doordarshan Cameramen Welfare Association (Respondent No.3) however, pressed that the OA should not be allowed to be withdrawn and should be heard on merits.

4. Having considered the above, in the light of the submissions made by Sh.Jog Singh, the prayer for withdrawal of the OA is allowed, Accordingly, the O.A. is dismissed as withdrawn.

5. In so far as on the prayer to permit the applicants to file a fresh OA is concerned, the question whether it can be entertained at all, will be considered in accordance with law, if and when the same is filed.

Lakshmi Swaminathan
(Lakshmi Swaminathan)

Member (J)

Anjali
(S.R. Adiga)

Member (A)